



2026:DHC:8430



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010059982026
+ **OMP (ENF.) (COMM.) 34/2026 & EX.APPL.(OS) 233/2026**
CENTRAL WAREHOUSING CORPORATION

.....Decree Holder

Through: Mr. Adarsh Rai, Adv.

versus

AQDAS MARITIME AGENCY PRIVATE LIMITED

.....Judgement Debtor

Through: Mr. Dilip Kumar Rana, Adv.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)****% 28.09.2026**

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again as and when situation arises and after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899 and in line of the judgment passed by this Court in *M/s URC Construction (P) Ltd. v. Airports Authority of India*¹.

2. Leave and liberty as aforesaid, is granted.

3. The petition is dismissed as withdrawn. Pending application(s), if any, also stands disposed of.

OM PRAKASH SHUKLA, J**SEPTEMBER 28, 2026/gunn**

¹ OMP (ENF.) (COMM.) 155/2026

Signature Not Verified
Signed By: ANUBHAV
TRIPATHI
Signing Date: 28.09.2026
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